

**601**  
**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT DELHI**

**ORIGINAL APPLICATION NO. 737/2022**

**IN THE MATTER OF:**

**AMIT AGGARWAL**

**PETITIONER**

**VERSUS**

**DELHI DEVELOPMENT AUTHORITY**

**RESPONDENT**

N.D.O.H.: 07-03-2025

**INDEX**

S.No.	Particulars	Page No.
1.	Fifth Status Report on behalf of Respondent No. 1/DDA with supporting affidavit	1-5
2.	Annexure R1: True Copy of Letter No. PS/SE/HCC-1/DDA/2024-25/470 dated 09-10-2024	6-7
3.	Annexure R2: True Copy of letter dated 02-01-2025 issued to DJB	8-9
4.	Annexure R3: True Copy of Letter dated 13-12-2024	10
5.	Annexure R4: True Copy of Letter dated 21-01-2025	11
6.	Annexure R5: True Copy of Letter dated 31-01-2025	12-13
7.	Annexure R6: True Copy of letter dated 19-02-2025	14-16
8.	Annexure R7: True Copy of the comparative photographs of Machhali Talab	17-18

9.	Proof of Service	19
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New Delhi

Dated: 06-03-2025



**Delhi Development Authority/Respondent No. 1**

रजनीश कुमार, भा. ओ. नि. से.

अधीक्षण अभियंता

**RAJNISH KUMAR, IOFS**

Superintending Engineer

Through

उद्यान सिविल परिनडल-1 / दि. वि. प्रा.

Hort. Civil Circle-1 / D.D.A.



**KRITIKA GUPTA**

Counsel for Respondent No. 1/DDA

Enrol No: | D/2750/2015

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1

603  
BEFORE THE NATIONAL GREEN TRIBUNAL  
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AMIT AGGARWAL

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DELHI DEVELOPMENT AUTHORITY

RESPONDENT

FIFTH STATUS REPORT ON BEHALF OF  
RESPONDENT NO 1/DDA

Most respectfully showeth:

1. That this Status Report is based upon records maintained by the Respondent Department and is in continuation of the Counter Affidavit dated 15-05-2023, Status Report dated 04-10-2023, Status Report dated 06-07-2024 and Status Report dated 25-09-2024 filed in the matter by this Respondent.
2. That it is respectfully reiterated that the said waterbody at Smriti Van has already been handed over to the Delhi Jal Board (DJB) through a Memorandum of Understanding (MoU) dated 10-04-2023 between DDA and DJB for "*Rejuvenation of lakes and water bodies belonging to DDA by DJB*", wherein DJB agreed to maintain these water bodies. The MOU has been placed on record of this Hon'ble Tribunal at Page 353.
3. That the Respondent No. 1 has consistently issued reminders to the DJB through various letters, urging them to initiate the rejuvenation work of the waterbody as per the MoU. In this regard, a letter was issued by SE/HCC-1/DDA vide letter no. 447 dated 13-09-2024 to the Deputy CE (WB), DJB. Despite



these communications, therejuvenation work did not been commence on DJB's part. A meeting was held under the Chairpersonship of PC (Horticulture), DDA on dated 17-09-2024. Following this, a joint site visit was conducted by officers of the DDA, DJB and MCD. After the joint inspection, a report was issued vide Letter No. PS/SE/HCC-1/DDA/2024-25/470 dated 09-10-2024. During the visit, four proposed options were discussed, and it was further requested to DJB to submit a detailed feasibility report on these options. True Copy of Letter No. PS/SE/HCC-1/DDA/2024-25/470 dated 09-10-2024 is annexed herewith as **Annexure R1**.

4. That pursuant to the last Order dated 20-11-2024 passed by this Hon'ble Tribunal, a meeting was held between the Worthy Vice Chairperson, DDA and CEO, DJB on 11-12-2024 with the concerned officers of the both the bodies. The matter was discussed in detail. The brief outcome points have been summarised below:
  - i ) Five options were proposed by CE (Horticulture), DDA to improve the current situation which were also highlighted by DDA during the Joint site inspection dated 20-09-2024.
    - a) Enhancement of installed capacity of STP by DJB
    - b) Diversion of Excess sewage to the existing Mehrauli Line of DJB
    - c) Laying of Sewer line outside the parks boundary wall adjacent to Road Connecting to Mehrauli line of DJB
    - d) Laying the sewer line above ground using appropriate methods as a temporary arrangement
    - e) Laying the sewer line inside the periphery wall of the waterbody.



ii) SE/DJB suggested that Diversion of Excess sewage to the existing Mehrauli Line of DJB as mentioned in i (b) above is a feasible solution subject to NOC from DDA.

iii) It was also assured that a comprehensive Proposal will be submitted at the earliest by DJB in this regard so that DDA will process forgetting necessary clearances/NOC from Regulatory/Statutory Bodies.

True Copy of letter dated 02-01-2025 issued to DJB is annexed herewith as **Annexure R2**.

5. That it was assured that CEO, DJB shall discuss the matter internally on the aforesaid proposals.
6. That on 13-12-2024, a letter was received from DJB requesting DDA for seeking permission from Ridge Management Board (RMB) for sewer line for diverting surplus sewage and to avoid its entry to Machhali Talab. True Copy of Letter dated 13-12-2024 is annexed herewith as **Annexure R3**.
7. That on 21-01-2025, the Respondent No. /DDA sought the detailed proposal plan from the DJB so that necessary approvals can be sought. The Site plan was received from the DJB on 30-01-2025. True Copy of Letter dated 21-01-2025 are annexed herewith as **Annexure R4**. True Copy of Letter dated 31-01-2025 are annexed herewith as **Annexure R5**.
8. That accordingly, the RMB has been approached for seeking due approval for "*proposal to laying sewer line for diverting surplus sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj.*" True



606  
Copy of letter dated 19-02-2025 is annexed herewith as  
**Annexure R6.**

9. Till the time approval is received from RMB and laying of pipe line by DJB to clean and maintain the waterbody by an interim arrangement under which cleaning/ bio- remediation work is being regularly done by the Respondent/ DDA. True Copy of the comparative photographs of Machhali Talab is annexed herewith as **Annexure R7.**
10. That it is reiterated that the Answering Respondent is committed to the cause of creating, protecting and maintaining green covers in the area under its jurisdiction, and is undertaking all necessary steps and actions in pursuance thereof.

New Delhi

Dated: 06-03-2025



**Delhi Development Authority/Respondent No. 1**

रजनीश कुमार, भा. ओ. नि. से.  
अधीक्षण अभियंता  
RAJNISH KUMAR, IOFS  
Superintending Engineer  
उच्चायन सिविल परिमंडल-1 / डि. डि. प्रा.  
Hort. Civil Circle-1 / D.D.A.

Through



**KRITIKA GUPTA**

Counsel for Respondent No. 1/DDA

Enrol No: | D/2750/2015

Chamber No. 155, Block I, High Court of Delhi

+91-8826331177 | [kritika0504@gmail.com](mailto:kritika0504@gmail.com)

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT DELHI

ORIGINAL APPLICATION NO. 737/2022

IN THE MATTER OF:

AMIT AGGARWAL

PETITIONER

VERSUS

DELHI DEVELOPMENT AUTHORITY

RESPONDENT

**AFFIDAVIT**

I, RAJNISH KUMAR, Son of MADAN PRASAD, aged about 37 years, working as Superintending Engineer/HCC-1/DDA, office at Delhi Development Authority, INA, Vikas Sadan, New Delhi do hereby solemnly affirm and state on oath as under: -

1. I am presently working as Superintending Engineer/HCC-1/DDA, and as such am duly authorised and competent to affirm the present Affidavit on behalf of the Appellant DDA.
2. I state that the present Status Report has been drafted under my instructions and I say that the facts stated therein are based upon records of the case which I believe to be true and correct to the best of my knowledge and belief.

*Rkumar*  
DEPONENT

VERIFICATION:

Verified at New Delhi on this the 16 day of MAR 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

*Rkumar*  
DEPONENT



**ATTESTED**

*Agreed*  
BY OATH COMMISSIONER  
AZAD KUMAR, ADVOCATE  
NEW DELHI (INDIA)

**CABIN NO. - 33**

NO. 1, Azad Bhawan Road,  
New Delhi-110002

रजनीश कुमार, ना.ओ.वि.से.  
अधीनस्थ अभियंता  
RAJNISH KUMAR, IOFS  
Superintending Engineer  
उत्तम सिविल परियोजना-1 / वि. वि. प्र.  
Hort. Civil Circle-1 / D.D.A.

16 MAR 2024



## ANNEXURE R1

दिल्ली विकास प्राधिकरण | DELHI DEVELOPMENT AUTHORITY  
अधीक्षण अभियंता का कार्यालय | OFFICE OF THE SUPERINTENDING ENGINEER  
बागवानी सिविल सर्कल -1 | HORTICULTURE CIVIL CIRCLE-1  
19वीं मंजिल, विकास मीनार, आई. पी. एस्टेट | 19<sup>TH</sup> FLOOR, VIKAS MINAR, I.P. ESTATE  
नई दिल्ली | NEW DELHI-110002  
ई मेल:- [suptdhcc1@gmail.com](mailto:suptdhcc1@gmail.com)

संख्या: PS/SE/HCC-1/DDA/2024-25/ 470

दिनांक :- 09/10/2024

### JOINT SITE VISIT REPORT

With reference to the joint site visit notice vide letter no. F-6(1)/Misc./SE/HCC-1/DDA/448 dt. 18.09.2024, a joint site visit was conducted on 20.09.2024 at 11:00 AM at Smriti Van Park, Vasant Kunj. The visit was attended by officials from Delhi Development Authority (DDA), Delhi Jal Board (DJB), and Municipal Corporation of Delhi (MCD) (Attendance sheet attached as Annexure-'A') to discuss the maintenance of the Smriti Van water body (Machhali Talab) and assess the functioning of the Sewage Treatment Plant (STP) installed and operated by DJB. It is noted that no senior officers (i.e. EE's, SE's & CE's) from DJB as well as MCD were present during the visit.

Further, the team discussed various issues, and the following options were proposed to improve the current situation.

**1. Enhancement of STP Capacity installed & operated by DJB:** DJB will submit a detailed feasibility report regarding the enhancement of the STP to trap & treat the complete discharge of sewage entering the water body.

**2. Diversion of Excess Sewage to the Existing Mehrauli Line of DJB:** Four options were discussed for the diversion of excess sewage:

a) **Laying a sewer line inside the park connecting to Mehrauli line of DJB (as suggested by DJB):** The DD/HD-4/DDA, informed the team that the park falls within a designated ridge area. Which requires approvals from the Ridge Management Board (RMB), Central Empowered Committee (CEC), and Hon'ble Supreme Court of India before execution. This is expected to be a time-consuming process.

b) **Laying the sewer line outside the park's boundary wall, adjacent to the road connecting to Mehrauli line of DJB (as suggested by DDA):** It was suggested to close all drainage connections currently entering the park's drain system. DJB would lay a separate sewer line outside the park to connect to neighbouring colonies. The trapped water, as required by the STP, will be treated and then direct flowing to the water body. The road outside the park is maintained by the SMD-5 division of DDA. Approval for road cutting will be sought from the Executive Engineer (EE), SMD-5, who has agreed to grant permission.

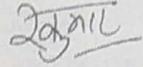
c) **Laying the sewer line above ground using appropriate methods (as suggested by DDA):** this is considered a temporary arrangement.

d) **Laying the sewer line inside the periphery wall of the water body (as suggested by the DDA).**

**Action:** DJB will submit a detailed feasibility report for these options.

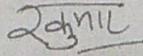
The visit concluded with a decision to await DJB's detailed feasibility reports on the above discussed options. It was agreed by representative of DJB that all the options will be discussed

with higher officials of DJB and reverts back with concrete solution in 2-3 days time. However, Response from DJB is still awaited.

  
(रजनीश कुमार)  
अधीक्षण अभियंता  
बागवानी सिविल सर्कल-1

Copy to:-

1. PC(Hort.), DDA : for information, please.
2. Dy. Commissioner/South Zone/MCD, green park, New Delhi-110002 for information & necessary action, please.
3. CE (Hort.), DDA for kind information & necessary action, please.
4. CE/South Zone/DDA for kind information & necessary action, please.
5. CE (WB)/DJB, Varunalaya Phase-I, Karol bagh, New Delhi-110005 for kind information and necessary action, please.
6. CE/South Zone/MCD, 19th floor Civic Centre, New Delhi-110002, for kind information & necessary action, please.
7. SE/SCC-2/South Zone/DDA, for kind information & necessary action, please.
8. Dir. (Hort.)/ SE/DDA for kind information & necessary action, please.
9. Dy. CE (WB)/DJB, Varunalaya Phase-I, Karol bagh, New Delhi-110005 for kind information and necessary action, please.
10. SE-II/South Zone/MCD, Green park, Zonal office building, New Delhi-110002 for kind information & necessary action, please.
11. EE/HCD-4/DDA, for information & necessary action.
12. EE/SMD-5/DDA, for information & necessary action.
13. DD/HD-4/DDA, for information & necessary action.
14. EE (WB-1)/DJB, Room No.-25, B-Building, Jhandewalan, Karol bagh, New Delhi-110005 for information & necessary action.
15. EE(M-III)/South Zone/MCD, under sewa nagar fly over, South Zone, New Delhi-110003, for information & necessary action.

  
अधीक्षण अभियंता  
बागवानी सिविल सर्कल-1

# ANNEXURE R2

8



दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY  
अधिशाषी अभियंता का कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER  
उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION- 4  
नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019  
(निकटवर्ती बीएसईएस भवन) / (ADJACENT BSES BHAWAN)  
ईमेल / E-MAIL:- [eehcd4dda@gmail.com](mailto:eehcd4dda@gmail.com)



No. F-1(71)EE/HCD-4/DDA/2023-24/ 636

Date. 02/11/25

To,

Cheif Engineer (WB), DJB  
Varunalaya Phase-I,  
Karol bagh, New Delhi-110005.

**Subject:- Comprehensive proposal for Rejuvenation of Water Body at Smriti Van, Vasant Kunj.**

**Ref.:- Meeting between VC, DDA and CEO, DJB held on dated 11.12.2024.**

Sir,

This is to bring to your urgent attention the matter regarding the water body (Machhali Talab) at Smriti Van, Vasant Kunj, and the associated Sewage Treatment Plant (STP), which was installed by the Delhi Jal Board (DJB) as part of the rejuvenation efforts for the lake under the AMRUT 2.0 scheme.

Hon'ble NGT in its order dated 20/11/2024 in OA no. 737/2022, has directed that:

*"From the reply of the DJB dated 13.11.2024, we find that there is no proper coordination between the authorities of the DJB and DDA. Hence, we direct that the CEO, DJB and the Vice Chairman/Acting Vice Chairman, DDA will hold a meeting and will settle this difference. The DJB and DDA will file the affidavit disclosing that the issue relating to lack of coordination has been solved by them and responsibility about the operation of the DSTP has been fixed. Let the same be filed within a period of three weeks."*

Accordingly meeting was held between VC/DDA and CEO/DJB, wherein this matter was discussed in detail. The brief outcome points have been summarized below:

- i) Five options were proposed by CE (Hort.)/DDA to improve the current situations which were also highlighted by DDA during the Joint site inspection dated 20/09/2024.
  - a) Enhancement of installed capacity of STP by DJB.
  - b) Diversion of Excess sewage to the existing Mehrauli Line of DJB.
  - c) Laying of Sewer line outside the parks boundary wall adjacent to Road Connecting to Mehrauli line of DJB.
  - d) Laying the sewer line above ground using appropriate methods as a temporary arrangement.
  - e) Laying the sewer line inside the periphery wall of the water body.
- CEO/DJB assured that she will hold the internal discussion on the above proposals.
- ii) SE/DJB suggested that Diversion of Excess sewage to the existing Mehrauli Line of DJB as mentioned in i (b) above is a feasible solution subject to NOC from DDA.
- iii) He also assured that a comprehensive Proposal will be submitted at the earliest by DJB in this regard so that DDA will process for getting necessary clearances/NOC from Regulatory/Statutory Bodies.

However, the comprehensive proposal from DJB is still awaited. In view of above, you are kindly requested to expedite the submission of the proposal to facilitate the further course of action.

This is issued with the approval of competent authority.

(Er. Pushpendra Kumar Sharma)  
EXECUTIVE ENGINEER/HCD-4/DDA

॥ देश हमें देता है सब कुछ ! हम भी तो कुछ देना सीखे ॥





दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY  
 अधिशाषी अभियंता का कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER  
 उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION- 4  
 नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019  
 (निकटवर्ती वीएसईएस भवन) / (ADJACENT BSES BHAWAN)  
 ईमेल / E-MAIL:- [eehcd4dda@gmail.com](mailto:eehcd4dda@gmail.com)



**Copy to:-**

1. OSD to VC/DDA for kind information of the latter, please.
2. PS to CEO/DJB, Varunalaya Phase-I, Karol Bagh, New Delhi-110005, for kind information of this latter, please.
3. PC(Hort.),DDA for kind information, please.
4. CE(HQ), DDA for kind information, please.
5. CE (Hort.),DDA for kind information, please.
6. Addl. CE(P) -4,DJB, Varunalaya Phase-I , Karol bagh, for kind information and necessary action, please.
7. SE/HCC-1, DDA for kind information and necessary action, please.
8. Director(Hort.)/SE/DDA for kind information & necessary action, please.
9. DD (Hort.),HD-IV, for information and necessary action, please.
- ✓ 10. AE-III, HCD-4 for information and pursue the matter.
11. Guard file.

*Signature*  
 EXECUTIVE ENGINEER/HCD-4/DDA

*Ms file  
 Kaur  
 21/07/25  
 AE 21/07/25*





612  
DELHI JAL BOARD; GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE CHIEF ENGINEER (WB)  
ROOM NO. 501, VARUNALAYA PHASE II,  
JHANDEWALAN, NEW DELHI: -110005

10  
7/11/24  
अमित अगारवाल  
अमित अगारवाल

Delhi Jal Board

No.: DJB/CE(WB)/2024/284

ANNEXURE R3

Dated: 13.12.2024

To,

The CE (HQ & QAC), DDA  
Nodal Officer, Water Bodies  
E-3, Ground Floor, INA, Vikas Sadan,  
New Delhi-110023  
Email: cehq@dda.org.in

Subject: Regarding permission to lay sewer line for diverting surplus sewage coming from the nearby constructions in the DDA owned South Central ridge area.

Reference: NGT OA No. 737/2022 titled as "Amit Aggarwal Vs DDA & Ors"

In compliance to Hon'ble NGT order dated 20.11.2024, meeting was held on 11.12.2024 wherein CEO, DJB & VC, DDA were present. During the meeting, DJB suggested for laying of sewer line to divert additional sewage flow to the nearby Machhali Talab. It was also apprised by DJB that the work of diversion of sewage flow was taken up but concerned DDA Horticulture wing stopped the work on the pretext that this area falls under South Central ridge therefore the permission from ridge management board will be required.

As per signed MoU between DDA & DJB clause no. 3.1.5 "DDA will provide all necessary assistance to obtain sanctions/permissions required by law and by-laws of land under DDA from concerned statutory Govt. body, if required." Therefore, during the meeting it was decided that DDA will process for seeking permission from Ridge Management Board for laying of sewer line.

It is therefore, requested to arrange permission from Ridge Management Board at the earliest so that execution of work in Machhali Wala Talab Park, Vasant Kunj may be started.

It may be treated as MOST URGENT being NGT matter.

Encl.: - As above.

-sd/-

R.K. Lakhera  
Chief Engineer (WB)



दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY  
अधिसाषी अभियंता का कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER  
उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION- 4  
नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019  
(निकटवर्ती बीएसईएस भवन) / (ADJACENT BSES BHAWAN)  
ईमेल / E-MAIL:- eehcd4dda@gmail.com

11

ANNEXURE R4

No. F-1(71)EE/HCD-4/DDA/2024-25/ 662

Date. 21.01.2025

To,  
Cheif Engineer (WB), DJB  
Room No. 501, Varunalaya Phase-II,  
Jhandewalan, New Delhi-110005.

Sub Divi. /H.C.D.-IV  
Dy. No. 89  
Date. 22/01/25

**Subject:-** Regarding permission to lay sewer line for diverting surplus sewage coming from the nearby constructions in the DDA owned South Central ridge area.

**Ref.:-** 1. NGT OA No. 737/2022 titled as "Amit Aggarwal Vs DDA & Ors."  
2. DJB/CE(WB)/2024/284 dated 13.12.2024

This is to draw your urgent attention to the issue concerning the water body, Machhali Talab, situated at Smriti Van, Vasant Kunj, and the associated Sewage Treatment Plant (STP) installed by the Delhi Jal Board (DJB) under the AMRUT 2.0 scheme for its rejuvenation.

The Hon'ble National Green Tribunal (NGT), in its order dated 20.11.2024 in OA No. 737/2022, issued the following directions: "From the reply of the DJB dated 13.11.2024, we find that there is no proper coordination between the authorities of the DJB and DDA. Hence, we direct that the CEO, DJB and the Vice Chairman/Acting Vice Chairman, DDA will hold a meeting and will settle this difference. The DJB and DDA will file the affidavit disclosing that the issue relating to lack of coordination has been solved by them and responsibility about the operation of the DSTP has been fixed. Let the same be filed within a period of three weeks."

In compliance with the above directive, a meeting was convened between the Vice Chairman, DDA, and the CEO, DJB, where the matter was thoroughly deliberated. Subsequently, this office received your letter (Ref. No. DJB/CE(WB)/2024/284, dated 13.12.2024) seeking permission to lay a sewer line to divert additional sewage into Machhali Talab. However, the proposed plan details were not enclosed with the communication.

In view of the above, you are kindly requested to submit the detailed proposed plan to facilitate the necessary approvals and further action.  
This matter is being treated as MOST URGENT.

(Er. Lakshay Singla)  
EXECUTIVE ENGINEER/HCD-4/DDA

**Copy to:-**

1. CE(HQ & QAC), DDA for kind information, please.
2. CE (Hort.), DDA for kind information, please.
3. SE/HCC-1, DDA for kind information and necessary action, please.
4. Director(Hort.)/SE/DDA for kind information & necessary action, please.
5. DD (Hort.), HD-IV, for information and necessary action, please.
6. AE-III, HCD-4 for information and pursue the matter.
7. Guard file.

No file  
Kamran  
22/01/2025  
AE-III/HCD-4

21/01/2025  
EXECUTIVE ENGINEER/HCD-4/DDA



Delhi Jal Board

No.: DJB/EE(WB)-I/2025/147

The Executive Engineer / HCD-4/DDA,  
Nehru Place, New Delhi -110019  
Email id:- [eehcd4dda@gmail.com](mailto:eehcd4dda@gmail.com)

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I  
ROOM NO.-25, B-BUILDING,  
JHANDEWALAN, KAROL BAGH  
NEW DELHI: -110005

E-Mail: [djbwaterbody@gmail.com](mailto:djbwaterbody@gmail.com)

आज़ादी का  
अमृत महोत्सव

अधि. अमि. उद्यान री० खण्ड-IV  
पावती सं./Dy. No. 30/11/2025/1499  
दिनांक / Date... 30/11/2025

Sub Divi. /H.C.D.-IV

Dy. No. 94

Date 30/11/25

Subject: Regarding permission to lay sewer line for diverting surplus sewage coming from the nearby constructions in the DDA owned South Central ridge area.

Reference: 1. NGT OA No. 737/2022 titled as "Amit Aggarwal Vs DDA &amp; Ors.

2. Your Letter no. F-1(71)EE/HCD-4/DDA/2024-25/662 dated 21.01.2025

May kindly refer to your letter dated 21.01.2025 regarding above subject matter. In this regard this is to inform you that as per discussion held during the meeting held on 13.12.2024 between VC DDA and CEO DJB, DJB vide letter no. DJB/CE(WB)/2024/287 dated 13.12.2024 requested CE(HQ & QAC) DDA Nodal officer water bodies to arrange required permission from Ridge Management Board (copy attached herewith for reference) as per clause 3.1.5 of the signed MoU between DDA and DJB along with site layout plan. Further reminder dated 07.01.2025 (copy attached herewith) was also sent but till date no response has been received from DDA. However, again site layout plan is being attached herewith to take immediate necessary action.

This may be treated as Most Urgent.

Encl.:-As above.

Kindly deal on urgent Basis

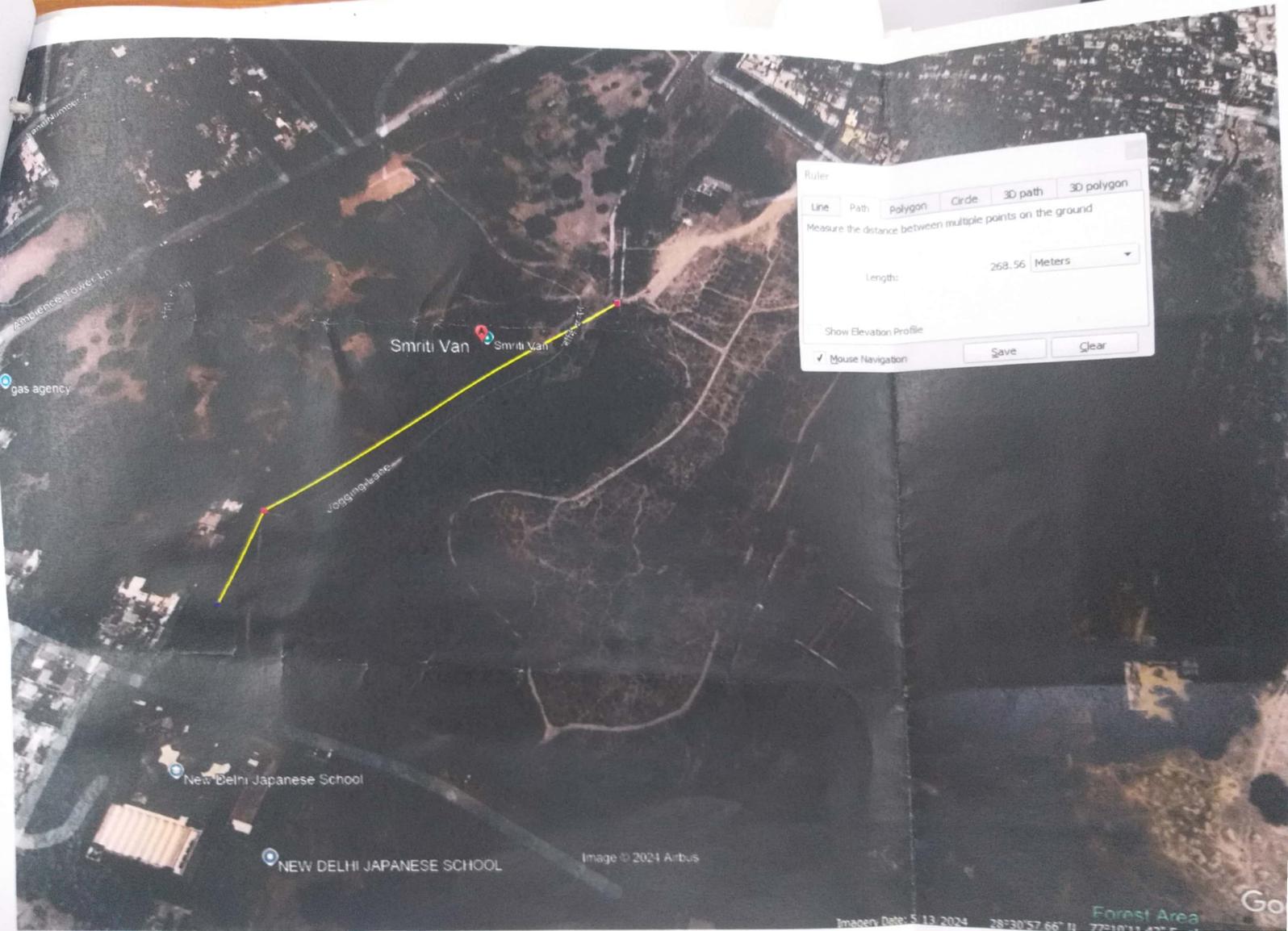
AE-III / HCD-4

Wats  
30/11/2025

Maked, No file  
Kumar  
30/11/25  
AE-III/HCD-4

R. K. Bansal  
Ex. Engineer (WB)-I

27/11/2025





दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY  
अधिशाषी अभियंता का कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER  
उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION- 4  
नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019  
(निकटवर्ती बीएसईएस भवन) / (ADJACENT BSES BHAWAN)  
ईमेल / E-MAIL:- eehcd4dda@gmail.com

ANNEXURE R6

No. F-1(71)EE/HCD-4/DDA/2024-25/713

Date. 19.02.2025

To,

The Member Secretary, Ridge Management Board  
Department of Forest & Wildlife  
Government of NCT of Delhi  
Vikas Bhawan, 2<sup>nd</sup> Floor, A-Block  
I.P. Estate, New Delhi-02  
Tel No. 23370679 Fax: 23378513  
E-mail : pccf-gnctd@delhi.gov.in

Divi. IH.C.D.-IV  
Dy. No. 106  
Date 20.02.2025

pls file  
Kamran  
20/2/25  
AE-10/may

**Subject:- Request for RMB approval for the proposal to laying sewer line for diverting surplus sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj.**

Sir,

With reference to the above subject, a proposal has been made and enclosed herewith (as per the required format) for kind consideration and approval of RMB.

### 1. Purpose of the Project

In compliance with the Hon'ble National Green Tribunal (NGT), in its order dated 20.11.2024 in OA No. 737/2022 (copy enclosed as Annexure A), a meeting was convened between the Vice Chairman, DDA, and the CEO, DJB, where the matter was thoroughly deliberated. Subsequently, this office received a letter (Ref. No. DJB/EE(WB)-I/2025/147, dated 30.01.2025) from EE (WB)-I, DJB seeking permission to lay a sewer line to divert additional sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj. Therefore, this initiative aims to prevent the direct discharge of untreated sewage into the waterbody (Machhali talab), thereby improving its ecological restoration and restore aquatic biodiversity.

### 2. Area under Proposed Construction

The sewer line having length 270m approx. will be laid (Plan enclosed as Annexure 1).

### 3. Status of Land under consideration

Land under DDA - Smriti van park is part of the South-central Ridge and reserved forest.

### 4. Possession Details of land under consideration

Land under DDA.

### 5. Nature of Construction Proposed

The project involves the laying of an underground sewer line having length 270m approx.

### 6. Existing Land Use practices, area under Vacant land, area under roads-permanent/semi-permanent/ temporary structures.

#### a. Existing Land Use practices

Land use as per ZDP of Zone F is regional park, Part of South Central Ridge and Reserve Forest. ZDP enclosed as Annexure 2.

Area under Vacant land, area under roads-permanent/semi- permanent/ temporary structures  
SS enclosed as annexure 3

**7. Details of Older Construction (if any)**

Existing structures include Store rooms, DSTP and small toilet block exist at Smriti Van park. Other than the boundary wall, no additional structures exist.

**8. Breakup of the Area under proposed construction (Official/residential structure if any)**

The project involves the laying of a sewer line having length 270m approx.

**9. Number of trees standing at the site and No. of trees proposed to be cut**

**a. Number of trees standing at the site.**  
Part of reserved forest (Dense plantation).

**b. No. of trees proposed to be cut**  
0 (zero).

**10. Area under green cover with enumeration list of standing trees (Species, width, height)**

Part of reserve forest (Dense Plantation).

**11. Proposal of Disposal of waste (construction/operation phase)**

Waste to be disposed outside the forest area, in the areas authorized by waste management authorities/local body.

**12. Greening action Plan (if any)**

Grass and green cover enhancement measures will be implemented after the completion of the work.

**13. Details of land where Compensatory Afforestation is proposed to be done in lieu of tree cutting geo-coordinates)**

Not applicable.

**14. Detailed Map of the Project (along with the geo-coordinates of the area proposed for construction)**

Site layout plan with Geo-Coordinates enclosed as Annexure-4.

**15. A Consolidated ppt of the Project Proposal**

PPT enclosed as Annexure-5.

**16. Certificate from the Competent Authority that no alternative site is available**

Not Applicable.

**17. Any other relevant information**

Not Applicable

Encl.: As above.

(Er. Lakshay Singla)

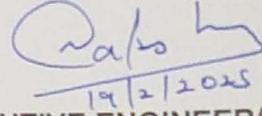
EXECUTIVE ENGINEER/HCD-4/DDA

**Copy to:-**

1. PS to PC (Hort.), DDA for kind information of the latter.
2. CE(HQ & QAC), DDA for kind information, please.

618

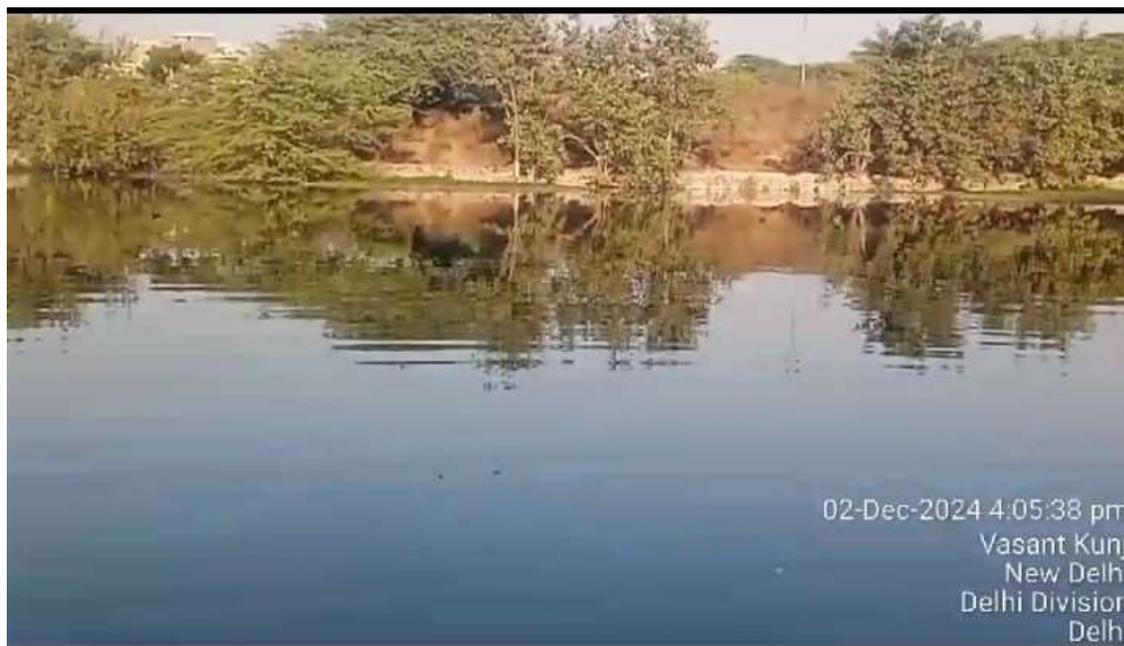
3. CE (Hort.), DDA for kind information, please.
4. SE/HCC-1, DDA for kind information and necessary action, please.
5. Director(Hort.)/SE/DDA for kind information & necessary action, please.
6. DD (Hort.), HD-IV, DDA for information and as per information obtained from your office.
7. Executive Engineer (WB)-I, DJB Room No. 25, B-Building, Jhandewalan, Karol Bagh, New Delhi-110005 for information and as per information obtained from your office.
8. AE-III, HCD-4 for information and pursue the matter.
9. Guard file.

19/2/2025  
EXECUTIVE ENGINEER/HCD-4/DDA

# BEFORE



# AFTER



621



Kritika Gupta &lt;kritika0504@gmail.com&gt;

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**OA 737/2022 Amit Aggarwal vs DDA | Service of Fourth Status Report NGT**

1 message

**Kritika Gupta** <kritika0504@gmail.com>

6 March 2025 at 13:35

To: "jyoti.legal@gmail.com" &lt;jyoti.legal@gmail.com&gt;, richak407@gmail.com, jmalawoffices@gmail.com, ADVOCATE GARIMA KUMAR &lt;singhgk1997@gmail.com&gt;, Kush Sharma &lt;kushsharma84@gmail.com&gt;

To

Ms. Garima Kumar, Ld. Counsel for the Applicant- [singhgk1997@gmail.com](mailto:singhgk1997@gmail.com)  
Ms. Richa Kapoor, Ld. Counsel for Respondent No. 3- [richak407@gmail.com](mailto:richak407@gmail.com)  
Ms. Jyoti Mendiratta, Ld. Counsel for Respondents No 2, 4 and 5- [jyoti.legal@gmail.com](mailto:jyoti.legal@gmail.com)  
Mr. Kush Sharma, Ld. Counsel for Respondent/ DPCC - [kushsharma84@gmail.com](mailto:kushsharma84@gmail.com)

Please find attached herewith the Fifth Status Report of R1/DDA in the captioned matter.

Yours sincerely,

**Kritika Gupta,  
Advocate**

Mob.: +91 8826331177

Chamber No. 155, Lawyers' Chamber Block I,  
High Court of Delhi, Shershah Suri Marg, Delhi.

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**Status Report of DDA 06-03-2025.pdf**

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